

B. S. Murthy): On behalf of Shri S. K. Dey, I beg to lay on the Table a copy of each of Notifications Nos. G.S.R. 863, 864 and 865, dated the 25th July, 1959 issued under the Agricultural Produce (Development and Warehousing) Corporations Act, 1956. [Placed in Library, See No LT-1539/59.]

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 13th August, 1959, has passed the enclosed motion referring the Prevention of Cruelty to Animals Bill, 1959, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to be said Joint Committee may be communicated to this House

MOTION

"That the Bill to prevent the infliction of unnecessary pain or suffering on animals and for that purpose to amend the law relating to the prevention of cruelty to animals be referred to a Joint Committee of the Houses consisting of 45 Members; 15 Members from this House, namely:—

- 1 Shrimati Lakshmi N Menon,
- 2 Shri Jai Narain Vyas,
- 3 Dr. M. D. D. Gilder
- 4 Shri K. Madhava Menon,
5. Shrimati Chandravati Lakhanpal,
- 6 Shri N. B. Malkani,
7. Shri Amolakh Chand,
8. Shri Tujamul Husain,

- 9 Shri Onkar Nath,
10. Shri V. C. Kesava Rao,
- 11 Dr. H. N. Kunzru,
- 12 Shri Lalji Pendse,
13. Shri Dahyabhai V. Patel,
- 14 Shri Niranjan Singh,
- 15 Shrimati Rukmin Devi Arundale

and 30 Members from the Lok Sabha;

that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of Members of the Joint Committee.

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make,

that this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of Members to be appointed by the Lok Sabha to the Joint Committee; and

that the Committee shall make a report to this House by the first day of the next session."

DEMANDS FOR SUPPLEMENTARY GRANTS FOR 1959-60

The Minister of Finance (Shri Morarji Desai): I beg to present a Statement showing Supplementary Demands in respect of the Budget (General) for 1959-60

12.05 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE ACCUMULATION OF TOBACCO STOCKS IN ANDHRA PRADESH

Shri Vajpayee (Balrampur) Under Rule 197, I beg to call the attention of the Minister of Commerce and

[Shri Vajpayee]

Industry to the following matter of urgent public importance and I request that he may make a Statement thereon:

"The accumulation of stocks of tobacco in Andhra Pradesh as a result of refusal by tobacco companies to buy tobacco"

The Minister of Commerce (Shri Kannaungo): The hon Members have drawn the attention of the House to the situation arising out of the accumulations of unsold stocks of tobacco in Andhra Pradesh and have attributed this to the refusal of the tobacco companies to purchase tobacco

I would like to take this opportunity of informing the House that while during 1958-59 the total production of all types of tobacco shows an increase over the production figures for 1957-58, it is not as high as the production during 1956-57. The present reports indicate that there are no accumulations in other than Natu (country) sun-cured grades except for the normal carry-forward to the next year. At this juncture we are, therefore, only concerned with the surplus stocks of Natu (country) tobacco mainly grown in Andhra Pradesh. The production of Natu (country) tobacco has increased by 5.7 million lbs.

The estimated yield of the Natu (country) tobacco was 51 million lbs in 1957-58. The figures for 1958-59 as assessed by the Central Excise Authorities are 56.76 million lbs. Country tobacco is mainly used by the tobacco companies and by cheroot and snuff manufacturers. The requirements of tobacco companies are of the order of 34 million lbs. per annum, and the requirements of the cheroot and snuff manufacturers are about 8 million lbs. During the current season, the tobacco companies have purchased a total of 23.8 million lbs., including 3 million lbs. purchased by a leading tobacco company at the instance of the Tobacco Export Promotion Council of

sun-cured virginia tobacco which was damaged due to rains and was unsuitable for flue-curing.

The cheroot and snuff manufacturers have only purchased 2.0 million lbs. during the current season as on account of the unseasonal rains this year's crop is largely unsuitable for sweating. This leaves a balance of 23.8 million lbs. of which it is understood that approximately 8 million lbs. have been irrevocably damaged by rains and only suitable for use as manure.

Allowing for the normal carry-forward of 8 million lbs. including the tobacco retained by farmers for their personal consumption the net surplus is of the order of 8.0 million lbs. Against this, it is hoped to export about 1 million lbs. The tobacco companies have been persuaded to lift a further quantity and it is hoped that the balance would to some extent be taken by the cheroot and snuff manufacturers.

It will be appreciated by the House that every effort has been made to lift the usual country tobacco. The possibilities of stepping up exports of this particular type of tobacco are being explored.

12.09 hrs.

RESOLUTION RE. PROCLAMATION IN RESPECT OF KERALA

The Minister of Home Affairs (Shri G. B. Pant): I beg to move:

"That this House approves the Proclamation issued by the President on the 31st July, 1959 under clause (1) of article 356 of the Constitution assuming to himself all the functions of the Government of Kerala"

Shri Tridib Kumar Chaudhuri (Berhampore): On a point of order. The terms in which the Resolution